


F.No. 01(05)/Circular/CESTAT/2017
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Date: 24.1.2020

ORDER

Hon'ble President directs that Appeal Number shall not be allotted to Appeals filed belatedly either with or without Condonation of Delay Application and only Diary Number shall be allotted. Appeal Number will be allotted only if the Condonation of Delay Application is allowed. The Diary number allotted to such appeals will be referred for all purposes till the Delay Condonation Application is allowed.


(Bineesh Kumar K.S.)
Registrar

Copy to:-

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. SPS to all Members, CESTAT, New Delhi and outlying Benches.
3. PA to Registrar, CESTAT, New Delhi.
4. Deputy Registrars/ Asstt. Registrars, CESTAT, New Delhi and outlying Benches.
5. Website/Guard file/Office copy/Notice Board in all Benches.